

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:1818
ANSWERED ON:17.07.2009
STAKE HOLDING IN HOTEL RANCHI ASHOKA
Kora Shri Madhu

Will the Minister of TOURISM be pleased to state:

- (a) whether the India Tourism Development Corporation (ITDC) and Bihar State Tourism Development Corporation (BSTDC) held 51% and 49% shares respectively in the hotel 'Ranchi Ashoka';
- (b) if so, the details thereof;
- (c) whether any order has been issued for dividing the 49% shares held by the Bihar State, between Bihar and Jharkhand in the ratio of 3:1 before bifurcation of the State;
- (d) if so, the details thereof and whether the dividing of shares between Bihar and Jharkhand could not be effected;
- (e) if so, the details thereof and the reasons therefor;
- (f) whether the Union Government proposes to issue any order to Bihar Government for transferring the divided share of Jharkhand by amending the earlier order; and
- (g) if so, the details thereof and the time by which it is likely to be done?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TOURISM (KUMARI SELJA)

- (a) and (b): Yes, Sir. India Tourism Development Corporation and Bihar State Tourism Development Corporation held 51% and 49% shares respectively in the hotel Ranchi Ashok.
- (c) to (g): In accordance with the mutually acceptable agreement arrived at by the representatives of Government of Bihar and Government of Jharkhand regarding bifurcation of shares of hotel Ranchi Ashok, an order dated 13.09.2004 was issued by the Government of India to divide the shares held by Bihar State Tourism Development Corporation between the states of Bihar and Jharkhand in the ratio of 3:1.